



2026:AHC:43778

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2926 of 2026

Daya Ram

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijaya Shankar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijaya Shankar Shukla, learned counsel for the petitioner and Sri Anoop Kumar, learned Addl. Chief Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioner is that he was engaged as Beldar in the year 1986, regularized on 14.01.2009. According to the writ petitioner, the writ petitioner has not been paid additional increments post completion of 20 years of regular service.

3. Prayer in the present petition is for a direction to the respondents to consider the claim.

4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Executive Engineer, Bareilly Circle PWD, Bareilly.

5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being disposed of granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the

claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is disposed of.

February 25, 2026
Rajesh

(Vikas Budhwar,J.)